

निरसन और व्यावृत्ति	5.	(1)	लिए तात्पर्यित कार्रवाई या बात, किसी न्यायालय, अधिकरण या अन्य प्राधिकारी के किसी निर्णय डिग्री या आदेश में किसी बात के होते हुए भी सभी प्रयोजनों के लिए उतनी ही विधिमान्य और प्रभावी रूप से की गई और सदैव की गई समझी जाएगी मानो उक्त संशोधन सभी तात्विक समयों पर प्रवृत्त रहे हैं।
		(2)	उत्तराखण्ड (उत्तर प्रदेश भू-राजस्व अधिनियम, 1901) (संशोधन) अध्यादेश, 2022 एतद्वारा निरसित किया जाता है। ऐसे निरसन के होते हुए भी उक्त अध्यादेश के अधीन की गयी कोई बात या कार्रवाई इस अधिनियम के तत्स्थानी उपबन्धों के अधीन की गयी समझी जायेगी।

आज्ञा से.
शमशेर अली,
अपर सचिव।

No. 131/XXXVI(3)/2023/74(1)/2022
Dated Dehradun, April 03, 2023

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (the Uttar Pradesh Land Revenue Act, 1901) (Amendment) Act, 2022' (Act No. 05 of 2023).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 31 March, 2023.

**The Uttarakhand (the Uttar Pradesh Land Revenue Act, 1901)
(Amendment) Act, 2022**

(Uttarakhand Act No. 05 of 2023)

An

Act

Further to amend the Uttar Pradesh Land Revenue Act, 1901 (Uttarakhand Adaptation and Modification Order, 2001) in the context of the State of Uttarakhand,

Be it enacted by Uttarakhand State Legislative Assembly in the Seventy third year of the Republic of India as follows-

Short title and 1.
commencement

(1) This Act may be called the Uttarakhand (the Uttar Pradesh Land Revenue Act, 1901) (Amendment) Act, 2022

(2) Save as otherwise provided it shall come into force at once.

Amendment of 2.
section 1

In section 1 of the Uttar Pradesh Land Revenue Act, 1901 (the Uttarakhand Adaptation and Modification Order 2001) (hereinafter referred to as principal Act) after second proviso a explanation shall be inserted as follows, namely:-

“Explanation: for the purpose of this section “whole of Uttarakhand” also includes all the larger urban areas, declared as such under section 3 of the Uttar Pradesh Municipal Corporation Act, 1959 (as applicable in the State of Uttarakhand), and all transitional area, smaller urban area, declared as such under section 3 of the Uttar Pradesh Municipalities Act, 1916 (as applicable in the State of Uttarakhand).”

Insertion of new 3.
section 233A

In principal Act after section 233, the following new section shall be inserted as follows, namely:-

“Over riding effect 233A. Notwithstanding anything inconsistent there with contained in any other Act or judgment/decreed/order or directions of any court, the provisions of this Act, shall be valid and effective.”

Validation

4. The amendments made in the principal Act by section 2 shall be deemed to have been made with effect from the date of commencement of the principal Act and accordingly any action or thing taken or done or purporting to have been taken or done under the principal Act on or after the said date and before the commencement of this Act, shall, notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, be deemed to be, and to have always been, for all purposes, as validly and effectively taken or done as if the said amendments had been in force at all material times.

**Repeal
Savings**

- and 5. (1) The Uttarakhand (the Uttar Pradesh Land Revenue Act, 1901) (Amendment) Ordinance, 2022, is hereby repealed,
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

SHAMSHER ALI,
Additional Secretary.